

8

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB) No.704/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04th January 2018, 10.30 A.M

| | | | |
|---------------------|--|------------------------|---------------------|
| Name of the Company | Gandhar oil Refinery (India) Ltd.-Vs-Ankit Metal & Power Limited | | |
| Under Section | 9 IBC | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

1. *Jinan K.R.*, Adv. For Corporate Debtor

Jinan K.R.
1/1/18

1. Ajay Gaggar, Adv.

2. Rakhi Purnima Paul, Adv } for *Financial Operational Creditor.*

Rakhi Purnima Paul
4/1/18

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama and reply within 3 days. Prayer is allowed. Vakalatnama along with Board Resolution may be filed within 3 days. Reply may be filed within 3 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 3 days with a copy in advance to the opposite parties.

List it on 12/01/2018.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)